CORRIGENDUM PUBLIC ANNOUNCEMENT TO THE

SHAREHOLDERS OF ADC INDIA COMMUNICATIONS LTD

This Corrigendum to the Public Announcement is being issued by Kotak Mahindra Capital Company Limited ("Manager to the Offer"), on behalf of Tyco Electronics Ltd ("Acquirer"), pursuant to and in compliance with, among others, regulation 10 and regulation 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto ("Regulations"), and is in continuation of and should be read in conjunction with the Public Announcement ("PA") issued on March 4, 2011

Shareholders are requested to kindly note the following:

1. The name of the Acquirer was changed from Tyco Electronics Ltd to TE Connectivity Ltd with effect from March 10, 2011.
2. The Acquirer has inducted three nominees on the Board of Target Company at Target Company's board meeting held on March 29, 2011 (which was more than 21 days after the date of the PA and the Cash Deposit made in escrow by the Acquirer is in excess of 100% of the Maximum Consideration). The Managing Director of the Target Company at the time of PA ceased to be in employment with the Target Company with effect from March 31, 2011.The Board of Directors of the Target Company at its meeting held on March 29, 2011, has approved the appointment of Mr. Sanjay Handu, nominee of the Acquirer, as managing director of Target Company, for five years effective from April 1, 2011. These appointments are subject to approval by the shareholders of the Target Company. In light of the foregoing, paragraph 23 of PA stands amended as above.
3. Paragraph 7(a) of the PA has been revised and the following language has been added:

   "ADC's share of Total Income of Target Company constitutes only 0.99% of consolidated sales of ADC and ADC's share of PAT of Target Company constitutes 0.51% of consolidated PAT (after adjusting for minority interest) of ADC."
4. Paragraph 21(a) of the PA has been revised and should be read as follows:

   "As of date of this public announcement, the Acquirer does not have any specific plans to dispose off or otherwise encumber any assets of the Target Company in the next 2 (two) years except in the ordinary course of business of the Target Company, and except to the extent required for the purpose of restructuring and/or rationalization of operations, assets, investments, liabilities or otherwise of the Target Company and except to the extent already contracted by the Target Company. Provided however that the Acquirer shall not sell, dispose of or otherwise encumber any substantial asset of the Target Company except with the prior approval of the shareholders of the Target Company as may be required under applicable laws."
5. Paragraph 24 of the PA has been revised and should be read as follows:

   "This Offer is subject to the Acquirer's obtaining all necessary approvals including approval of the RBI under FEMA, for the acquisition/transfer of the Shares tendered pursuant to this Offer, as required. The Acquirer has filed an application dated April 26, 2011 with RBI for such approval."

   FIPB Approval is no longer required for the Offer.
6. Paragraph 27 of the PA has been revised and should read as follows:

   "The Acquirer intends to launch an offer to delist the Target Company in compliance with the applicable regulations in the next 3 years."
7. The revised activity schedule for the Offer is as follows:

	Original Schedule		Revised Schedule	
Activity	**Date**	**Day**	**Date**	**Day**
Public Announcement	March 04, 2011	Friday	March 04, 2011	Friday
Specified Date	March 11, 2011	Friday	March 11, 2011	Friday
Last date for a competitive bid, if any	March 25, 2011	Friday	March 25, 2011	Friday
Last date for dispatch of Letter of Offer to the shareholders of the Target Company	April 13, 2011	Wednesday	May 09, 2011	Monday
Offer Opens on	**April 18, 2011**	**Monday**	**May 13, 2011**	**Friday**
Last date for revising the Offer Price	April 28, 2011	Thursday	May 23, 2011	Monday
Last date for withdrawing by shareholders	May 04, 2011	Wednesday	May 28, 2011	Saturday
Offer Closes on	**May 09, 2011**	**Monday**	**June 01, 2011**	**Wednesday**
Date of communicating rejection/ acceptance and payment of consideration for applications accepted	May 20, 2011	Friday	June 16, 2011	Thursday

The other terms & conditions of the Offer remain unchanged.

This Announcement should be read in conjunction with the PA. Capitalized terms used but not defined in this announcement shall have the same meaning as assigned in the PA.

The Acquirer and its Board of Directors accept full responsibility for the information contained in this announcement and also accept responsibility for the obligations of acquirers as laid out in the Regulations.

Issued by the Manager to the Offer for and on behalf of the Acquirer

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Investment Banking

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Contact Person : Chandrakant Bhole

Date : May 06, 2011
Place : Mumbai

Size: 12 (w) X 21 (h)